

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 118
ANSWERED ON 25.11.2024

COMPLAINTS REGARDING LANDS ACQUIRED BY WAQF

118. SHRI GHANSHYAM TIWARI

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) whether it is a fact that various complaints have been received on the lands acquired by the Waqf;
- (b) if so, the number of such complaints received wherein the Waqf has acquired land illegally during the last three years, if so, the details thereof; and
- (c) the number of complaints disposed of out of these complaints in compliance with the provisions of the prevailing Waqf Act and the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) to (c): As per provisions of Section 32 of the Waqf Act 1995 as amended, general superintendence of all waqf properties in a State is vested with the State Waqf Boards (SWBs) and the SWBs are empowered to manage the waqf properties. The Ministry and Central Waqf Council (CWC) receive complaints regarding various issues relating to waqf properties from time to time and the same are forwarded to concerned SWBs & State Governments for appropriate action. As per the information furnished by CWC, number of complaints received during last three years is as under:-

S.No.	Year	No. of complaints received
1	2022	244
2	2023	119
3	2024	125
